

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. 120/95.

Dt. of Decision : 7-2-95.

T. Nagaiah @ Nagaraju

.. Applicant.

Vs

1. SC Rly, Rail Nilayam,  
Secunderabad.

2. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Secunderabad.

3. The Dy. Chief Mechanical Engineer,  
Carriage Repair Workshop,  
SC Rly, Settipalli, Tirupathi,  
Chittoor District.

.. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

Heard.

2. The applicant herein is the son of Smt.T.Nagamma w/o Sri T.Chenchaiah, who was land displaced person consequent to her land having been acquired for construction of Carriage Repair workshop at Tirupathi. The mother of the applicant had owned 0.75 cents of land at Settipalli, Tirupathi and the same was taken over for the purpose of Carriage Repair workshop, Tirupathi. In pursuance of Railway Board's circular dt. 31-12-1982/1-1-1983 he had applied for job in Railways on 25.10.1994. It is further stated that as on the date when applications were called in July, 1985 he could not apply as he was minor. As soon as he became major, he applied to R-3 by an application dt. 25.10.1984 requesting him for employment in the category of land displaced persons. It is stated that he had sent his application dt. 25.10.1994 by registered post but so far no reply has been received by him in this connection. Hence he has filed this OA praying for a direction to the respondents to appoint the applicant in Carriage Repair Workshop, Tirupathi in any posts either in Group 'C' or Group 'D' for which he is eligible based on the qualifications against the land displaced persons quota.

3. The learned counsel for the applicant Sri P.Krishna Reddy, brought to our notice that in OA 703/91 dt. 8.2.1994 land displaced persons under similar circumstances were given employment relaxing cut-off date fixed earlier as 31.3.1981 for submission of applications. He also pleaded that age

relaxation was also given in terms of earlier judgment.

As the applicant became major only recently, he had applied for the job against the quota ear-marked for land displaced persons on 25.10.1984 and further submits that he studied upto SSC.

4. The applicant herein submitted his application on 25.10.1984 (page-8 of the material papers) for has to be given to the respondents to look into the matter before finally deciding the course of action to be taken in regard to the employment of the applicant under the ~~and quota~~ ~~Normal~~ ~~one month~~ ~~time has to be given to the~~ respondents from the date of representation before the aggrieved persons approach the Tribunal by filing an application. The applicant herein has approached this Tribunal without giving adequate time to the respondents to examine his representation and reply him suitably.

5. In view of the above, the following direction is given:-

R-3 has to dispose of the representation of the applicant dt. 25.10.1994 expeditiously preferably within a period of 3 months from the date of receipt of a copy of this judgment and in any case before 31.5.1995. While disposing of the application R-3 has to keep in mind the observations and directions given by this Tribunal in OA 703/91 dt. 8.2.1994. It is needless to say that in case the applicant is going to be aggrieved by the outcome of the reply to be given by R-3 in pursuance of this direction, he is at liberty to approach this Tribunal by filing an application under sec.19 of the A.T.Act.

6. In this connection, it is once again to be observed that a fresh cut-off date for receipt of applications from land losers may be notified by the respondents if so advised as observed in OA 703/91 so as to avoid entertaining belated requests for appointment against the quota of land displaced persons.

7. The OA is ordered accordingly at the admission stage itself. No costs.

R.V.

(R.Rangarajan)  
Member(Admin.)

Neeladri  
(V.Neeladri Rao)  
Vice-Chairman

Dated 7 February, 1995.

Grh.

A. A.  
Deputy Registrar(J)CC

To

1. The General Manager, S.C.Rly,  
Railnilayam, Secunderabad.
2. The Chief personnel Officer, S.C.Rly,  
Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Workshop, S.C.Rly,  
Settipalli, Tirupathi, Chittoor Dist.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

With a Copy of O.A.

pvm

RECORDED  
16/2/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADM)

DATED: 7-2-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 120/95

T.A.No.

(w.p.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed. along with OA copy

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

PVM

No. 1/20/95  
16/2/95

